

**IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI**  
**PRINCIPAL BENCH**

**(CAA)-290(PB)/2017**

**IN THE MATTER OF:**

M/s. Lakra Fabrics Pvt. Ltd.  
With Lakra Industries Ltd.

.... Applicant/petitioner

**Order under Section 230-232 of the Companies Act**

**Order delivered on 12.02.2018**

**Coram:**

**CHIEF JUSTICE (RTD.) M. M. KUMAR**  
**HON'BLE PRESIDENT**

**S. K. MOHAPATRA**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENTS:**

For the Applicant/petitioner:	Mr. Sanjeev Kumar, Prac. Company Secretary
For the Income Tax Dept.:	Ms. Lakshmi Gurung, Advocate
For the RD (NR):	Mr. Manish Raj, Company Prosecutor
For the OL:	Mr. Ajeyo Sharma and Mr. Amish Tandon, Advs.

**ORDER**

A copy of the complete paper book be served on the learned standing counsel for Income Tax Department during the course of the day.

Reply be filed within two weeks with a copy in advance to the learned Practicising Company Secretary.

List for arguments on 13.03.2018.

  
**(M. M. KUMAR)**  
**PRESIDENT**

  
**(S. K. MOHAPATRA)**  
**MEMBER (TECHNICAL)**